

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 147 of 2020**

**In the matter of:**

**M/s Sheesh Mahal Inns and Hotels  
Pvt. Ltd. & Anr.**

**....Appellants**

**Vs.**

**Registrar of Companies, Delhi & Anr.**

**....Respondents**

**Present**

**For Appellants: Ms. Amrita Sarkar, Advocate.**

**For Respondents: Mr. Kamalkant Jha (ROC Delhi and ROC Gujarat),  
Advocate.**

**ORDER**  
**(Virtual Mode)**

**14.09.2020:** Heard the Learned Counsel for the Appellants. At this stage Mr. Kamalkant Jha Learned Counsel appearing for the Respondent No. 1/ ROC seeks time to file Reply/ Response and is permitted to file Reply/ Response within two weeks from today. The Learned Counsel for the Appellants is directed to serve a copy of the Appeal Paper Book, other relevant material annexed to the Appeal to the Learned Counsel for the Respondent No. 1/ ROC within three days from today.

If any, Rejoinder is to be filed by Appellants for the 'Reply/ Response' on behalf of the Respondent No.1, the same can be done before the next hearing date. In respect of, Respondent No 2/ Income Tax Department IP Estate, New Delhi-110002. Let notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant

provides the e-mail address of the Respondents, then notice be issued through e-mail also returnable by two weeks.

The Registry is directed to list the matter on **14<sup>th</sup> October, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

*Sim/nn*